

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 14.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 90/17 in CP No.52/BB/2017	-	Hearing	BIFR Ref. Petition U/s 434(1)(d)	Karnataka State Financial Corporation Vs Metropoli Overseas Ltd. & Others.

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. Dr. T. Somashekhar	Petitioner	T Somashekhar
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Counsel for petitioner is present.

The matter is listed for hearing about maintainability. The Counsel is appraised of the latest position under law with regard to the matters filed before BIFR or AIFR. The Counsel for petitioner is also informed that Sec. 434 (b) is omitted which earlier permitted to make a reference in respect of matters pending before BIFR and AIFR to the Tribunal. The said provision is omitted. Secondly, Section 263-269 of Chapter 16 of Companies Act, 2013 regarding revival and rehabilitation of sick companies is also omitted *by the Insolvency & Bankruptcy Code 2016 w.e.f 15.11.2016*

In the light of the above provisions, the counsel for petitioner requested time to take instructions and for taking appropriate action.

List it on 24.08.2017.

MEMBER (J)

MEMBER (T)